



LEGISLATIVE ASSEMBLY STATE OF GOA

**THE PREVENTION OF CRUELTY TO  
ANIMALS (GOA AMENDMENT)  
BILL, 2009**

( Bill No. 2 of 2009 )

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**By Shri Aleixo Reginaldo Lourenco, MLA**

**(To be introduced in the Legislative Assembly State of Goa)**

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**GOA LEGISLATURE SECRETARIAT  
ASSEMBLY HALL, PORVORIM, GOA  
February, 2009.**

To be introduced in the Assembly

The Prevention of Cruelty to Animals  
(Goa Amendment) Bill, 2009

(Bill No. 2 of 2009)

(By Shri Aleixo Reginaldo Lourenco, MLA)

A

BILL

*To amend the Prevention of Cruelty to Animals Act,  
1960 in its application to the State of Goa.*

5 Be it enacted by the Legislative Assembly of Goa  
in the Sixtieth Year of the Republic of India as  
follows:—

1. **Short title and Commencement:**— (1) This  
Act may be called the Prevention of Cruelty to  
10 Animals (Goa Amendment) Act, 2009.

(2) It shall extend to the whole of Goa.

(3) It shall come into force at once.

2. **Amendment of Section.**— In section 11 of the  
Prevention of Cruelty to Animals Act, 1960 (Act  
15 No. 59 of 1960) in its application to the State of Goa,  
after sub-section (1), the following proviso shall  
be inserted, namely :-

20 "Provided nothing in this section shall apply  
to Dhirio, a traditional animal sport in the State  
of Goa, involving bulls and buffaloes, which is  
organised in accordance with the guidelines  
issued from time to time by the Government of  
Goa."

## **Statement of Objects and Reasons**

Dhirio (bull butting games) have been a traditional sport in the State of Goa for many centuries. It is widely prevalent and very popular in the State. Enthusiasts specially raise prized bulls to compete in the sport. Authorities however have been very strict in restricting the sport on the alleged pretext of implementing the Prevention of Cruelty to Animals Act, 1960. This has led to the arrest and prosecution of the owners, promoters and even the spectators of Dhirios. This Bill seeks to protect Dhirios as part of Goan traditional heritage but mandates the game to be organized within the framework of guidelines of the State Government.

### **Financial Memorandum**

No financial implications are involved in this Bill.

### **Memorandum Regarding Delegated Legislation**

Strictly no delegated legislation is involved but the State Government is expected to frame guidelines for organizing Dhirios.

Porvorim-Goa

Aleixo Reginaldo Lourenco  
MLA

Dated : 13 January, 2009